

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4405**

TO BE ANSWERED ON THE 28TH MARCH, 2023/ CHAITRA 7, 1945 (SAKA)

ELECTRONIC MONITORING OF OFFENDERS

4405. DR. KALANIDHI VEERASWAMY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is proposing for electronic monitoring of offenders across the country;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government is also considering using tamper proof ankle bracelet GPS devices for house arrest of minor offenders or non criminal offenders till verdict given to decongest prisons and also to prevent infringement on individual freedom in person who are not convicted;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the time by which it is likely to be implemented?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a) to (f): ‘Police’, ‘Public Order’ and ‘Prisons’/‘persons detained therein’ are “State List” subjects under List II of the Seventh Schedule to the Constitution of India. Maintaining law and order and the administration/management of prisons/ persons detained therein falls exclusively in the domain of respective State Governments, who are competent to take appropriate decision in the matter of using electronic monitoring devices to keep track of the offenders and to address the issue of decongestion of prisons, in terms of the extant provisions of law.